



**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Jammu, the 16th May, 2019**

SRO 315 .-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (Procedure) Act, 1963 (Act No.XIII of 1963) and in supersession of all previous notifications issued in this behalf, the Government hereby appoint Shri Vir Krishan Dhar, KAS, Deputy Commissioner Relief, Relief Organization (M),Jammu to be competent authority for issuance of Permanent Resident certificate in respect of Kashmiri Migrants registered with the Relief Organization (Migrant) or with Resident Commissioner, New Delhi.

By order of the Government of Jammu and Kashmir.

Sd/-

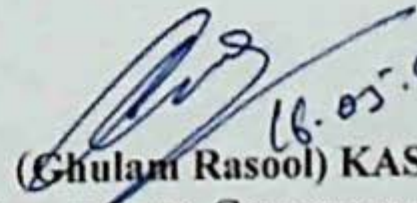
(Shahid Anayatullah)IAS
Commissioner/Secretary to Government,
Revenue Department

Dated: -16 -05- 2019

No: - Rev/LB/46/2004

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Commissioner/Secretary to Government, General Administration Department.
3. Divisional Commissioner, Jammu.
4. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs (With 7 copies).
5. Relief & Rehabilitation Commissioner Migrants J&K Jammu.
6. Director, Archives, Archeology & Museums, J&K Jammu.
7. OSD to Advisor (KS) to Hon'ble Governor for information.
8. Shri, Vir Krishan Dhar, KAS, Deputy Commissioner Relief, Organization (M)
9. Manager Government Press, Jammu/Srinagar for publication in the Govt. Gazette
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website Revenue Department.
12. Notification / Stock file.


(Ghulam Rasool) KAS
Deputy Secretary to Government
Revenue Department.